

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 21024/2021

(Arising out of impugned final judgment and order dated 29-09-2021 in SAD No. 511/2019 passed by the High Court Of Judicature At Allahabad)

RADHA DEVI MISHRA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.167810/2021-EXEMPTION FROM FILING O.T.)

Date : 22-07-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. V. K. Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Mr. Mushir Khan, Adv.

For Respondent(s) Ms. Sansriti Pathak, Adv.
Mr. Krishnanand Pandeya, AOR

MR.Chandrashekhar A.Chakalabbi,Adv
MR. Awanish Kumar, Adv
MR. S. K. Pandey, Adv
MR. Anshul Rai, Adv
MR. Abhinav Garg , Adv
MR. D. Girish Kumar , Adv
MR. Kumar Vinayakam Gupta, Adv
MR. Aditya Singh, Adv
For M/S. Dharmaprabhas Law Associates, AOR

UPON hearing the counsel the Court made the following
O R D E R

At the request of the learned counsel for the petitioner, list the matter after four weeks.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR